

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI.**

Original Application No.129 OF 2024

M.Veerabhadrapa,
S/o.Madhanagiriyappa,
No.27/1. Mugalur Village & Post,
Hossur Taluk, Krishnagiri District- 635115
Email: Veerabhadravishuuu@gmail.com
Mob.No.9962053461.

.....Applicant

-VS-

The District Collector,
O/o. Krishnagiri District Collector Office,
Krishnagiri District- 635115
Email: collrkgi@nic.in
Phone No. 04343-239500 & 6 ors.

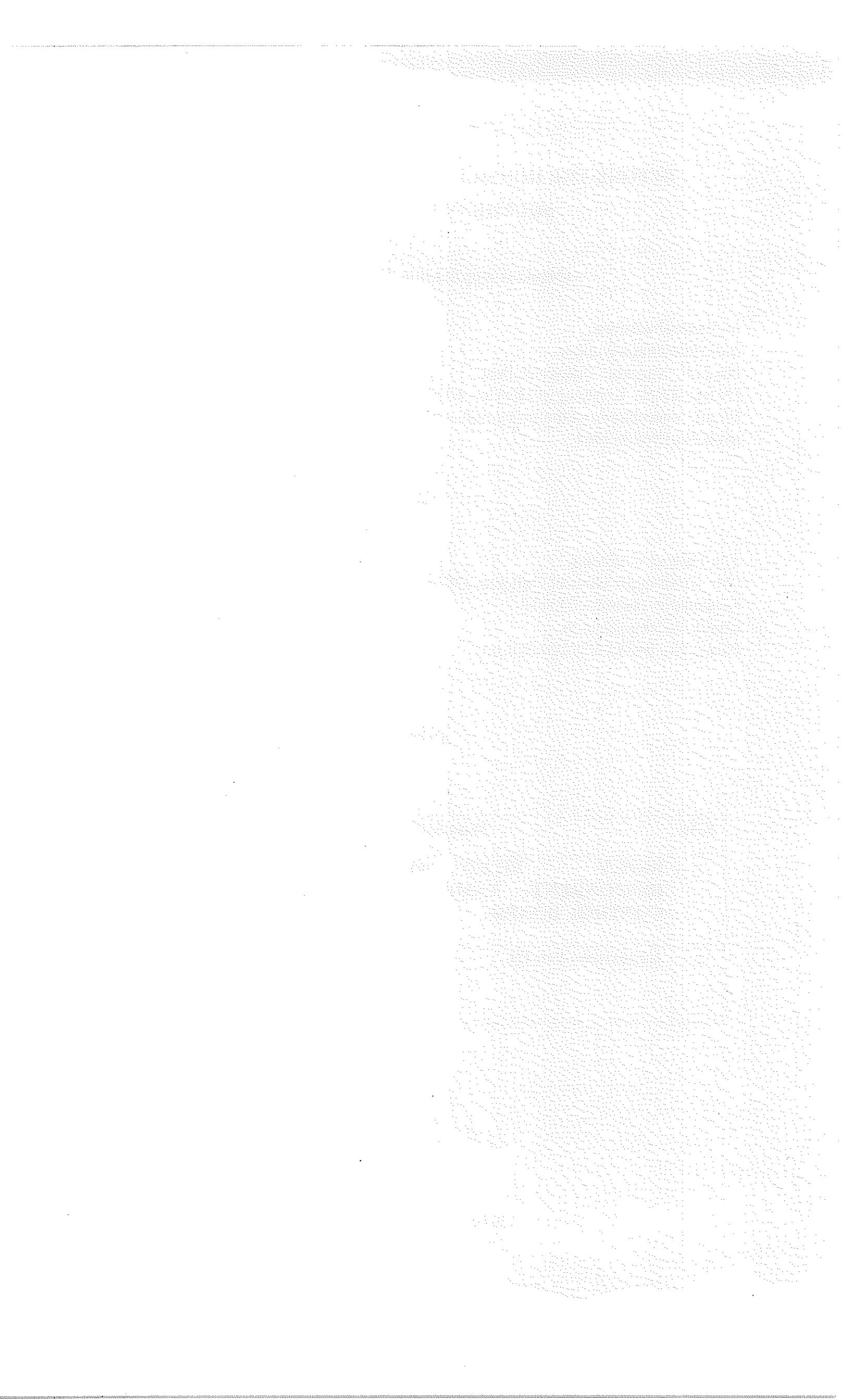
...Respondents

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**



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1. The District Collector,
O/o. Krishnagiri District Collector Office,
Krishnagiri District- 635115
Email: collrkgi@nic.in
Phone No. 04343-239500.
2. The Joint Director (Minerals)
Mines and Minerals
Krishnagiri Collector Office Campus,
Krishnagiri District - 635115
Email: ddmneskgi@gmail.com
Phone: 04343-239300.
3. The State Environmental Impact
Assessment Authority,
III Floor, Panagal Maligai,
No. 1, Jeenis Road, Saidapet, Chennai - 600 015.
Email: cmnatnsica@yahoo.com
Phone: 04424359973
4. The District Environmental Engineer
Tamilnadu Pollution Control Board,
Plot No: 140A, SIPCOT Industrial Complex,
Hosur-635 126.
Phone: 04344-278922
Email ID: deehosur@gmail.com.
5. The Tasildar,
Hosur, Krishnagiri District - 635115.
Email: ahhsr@gmail.com
Phone: 04344222645

M. S. S.
27/12/24
DISTRICT ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
HOSUR

6. The Black Development Officer,
Hosur, Krishnagiri District - 635115.
Email: kgihosur@tnbdo.nic.in
Phone.No. 04344222478.

7. M/s. R.V. ENTERPRISES
Rep by partner M.Ramamoorthy
Plot No:15, First Floor, Third Cross Rd,
Jawahar Nagar, Hosur - 635 126.

....Respondents

REPLY FILED BY THE FOURTH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, M.Selvakumar, S/o. R.Murugian, aged 54 years having office at Plot No.149, SIPCOT-I, Dharga, Hosur, Krishnagiri District do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur and as such I am well acquainted with the facts of the case from the records available at our office.
2. It is respectfully submitted that the OA is filed with the following prayers:
 - a) *Issue an Order of interim injunction restraining 7th respondent from carrying on Rough Stone Quarry over a total extent of 2.40.0 Ha at S.F.No.232/2 (Part) of Mugalur Village, Hosur Taluk, Krishnagiri District.*
 - b). *To refrain from carrying on dumping activity in the name of carrying on Rough Stone Quarry over a total extent of 2.40.0 Ha at S.F.No.232/2 (Part) of Mugalur Village, Hosur Taluk, Krishnagiri District."*
3. It is respectfully submitted that a letter was addressed by the Deputy Director, Department of Geology and Mining, Krishnagiri vide letter Dated 30.07.2019 stating that 3 nos. of Existing quarries, 2 nos. of abandoned /old quarries & 1 proposed quarry situated within 500 m radial distance to the unit (**Enclosed as Annexure – I**).


 DISTRICT ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD
 HOSUR

4. It is respectfully submitted that the 7th Respondent unit M/s. R.V Enterprises, Rough Stone Quarry has obtained Terms of Reference from the State Environment Impact Assessment Authority of Tamilnadu vide Lr. No. SEIAA-TN/F.No.9253/ToR-1202/2022 Dated 14.07.2022 with validity period of three years for the proposed 4,57,422 Cu.m of Rough stone quarry on lease for an extent of 2.40.0 Ha Located at SF. No. 232/2(Part), Mugalur Village, Hosur Taluk, Krishnagiri District (**Enclosed as Annexure – II**).
5. It is respectfully submitted that a request letter was received from the unit dated 06.07.2023 for conducting the public hearing to the proposed Rough stone quarry in the name of R.V Enterprises Rough Stone Quarry along with draft EIA report to the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur.
6. It is respectfully submitted that the unit has informed that the permission was issued by the District Collector, Krishnagiri to conduct public hearing on 24.07.2023 by 10.30 A.M. at M/s. CMK Kalyana Mandapam, Nagondapalli Village, Denkanikottai Main Road, Hosur Taluk, Krishnagiri District.
7. It is respectfully submitted that the Public hearing was conducted on 24.07.2023 by the DEE, Hosur, TNPCB under the Chairmanship of the Sub Collector, Hosur.
8. It is respectfully submitted that the 4th respondent (TNPCB) has not granted Environmental Clearance to the proposed Quarry of the 7th Respondent unit M/s. R.V Enterprises Rough Stone Quarry, SF. No. 232/2(Part), Mugalur Village, Hosur Taluk, Krishnagiri District.
9. It is respectfully submitted that the proposed quarry site was inspected by TNPCB officials on 31.01.2025. During inspection it was noticed that the unit is not carrying any quarrying activities. (The Photographs during the inspection is enclosed as Annexure – III)

45-10-27/5/2025
DISTRICT ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
HOSUR

Therefore, it is respectfully prayed that this Hon'ble National Green Tribunal(SZ), may be pleased to pass such further order or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

M. S.
22/10/2025
DISTRICT ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
HOSUR

VERIFICATION

I, M.Selvakumar, S/o. R.Murugian, working as the District Environmental Engineer, Tamil Nadu Pollution Control Board, office at Plot No.149, SIPCOT-I, Dharga, Hosur, Krishnagiri District, do hereby verify that the contents of above are true to the best of my knowledge through records.

M. S.
22/10/2025
DISTRICT ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
HOSUR

From

Thiru.L.Suresh,M.Sc.,
Deputy Director,
Dept. of Geology and Mining,
Collectorate,
Krishnagiri.

To

M/s.R.V.Enterprises,
Partner:M.Ramamoorthy,
S/o.Muthappa,
No.1/16,
Machinayakanapalli Village,
Panchakshipuram Post,
Krishnagiri District

Roc.No.220/2019/Mines**Dated: 30.07.2019.****Sir,**

Sub: Mines and Minerals - Minor Mineral - Rough Stone-
Krishnagiri District - Hosur Taluk - Mugalur Village -
Government Poramboke land in S.F.No. 232/2 (Part) - Over
an extent of 2.40.0 Hects - Application preferred by
Tvl.R.V.Enterprises, Partner:M.Ramamoorthy - Details of
quarries situated within 500 mts radial distance -
Requested by the applicant - Details furnished - reg.

- Ref:** 1. The District Collector Krishnagiri Roc.No.220/2019/
Mines dated: 13.06.2019.
2. M/s. R.V.Enterprises, Partner:M.Ramamoorthy, S/o.
Muthappa, No.1/16, Machinayakanapalli Village,
Panchakshipuram Post, Krishnagiri District
dated:02.07.2019.

Kind attention to the references cited above.

2. M/s.R.V.Enterprises, Partner.M.Ramamoorthy, S/o.Muthappa,
No.1/16, Machinayakanapalli Village, Panchakshipuram Post, Krishnagiri
District has been issued precise area over an extent of 2.40.0 Hects of
Government Poramboke land in S.F.No.232/2 (Part) in Mugalur Village,
Hosur Taluk, Krishnagiri District for the proposed grant of Rough Stone
for a period of 10 year under the provisions of Rule 8(1) of Tamil Nadu
Minor Mineral Concession Rules, 1959 and he has been directed to submit
approved mining plan and Environment Clearance vide the reference 1st
cited.

3. The applicant vide letter dated:02.07.2019 had requested to issue the details of the quarries situated within the radial distance of 500 mts from the subject quarry to furnish the same to SEIAA for getting Environmental Clearance.

4. Accordingly the details of quarries situated within 500 mts radial distance from the subject quarry is furnished as follow:

Details of Existing quarries.

Sl N	Name of the lessee	Village & Taluk	Mineral	S.F No.	Extent in Het	GO No.& Date	Lease period.
1	Thiru. P.Nagaraaja reddy, S/o. Pappi reddy, No.2/32, Balageri Village, Mudhuganapalli Post, Hosur Taluk, Krishnagiri District	Denkanikottai Taluk, Hosapuram Village,	Rough Stone	457/(P-1)	2.00.0	Roc.111/2016/ Mines dated: 08.08.2016	17.08.2016 to 16.08.2026.
2	Thiru. P.Venkata Reddy, S/o. Pedha Obul Reddy, No.3/213, Periya Kodipalli Village, Kempatt, Muthur Post, Denkanikottai Taluk, Krishnagiri Dist	Denkanikottai Taluk, Hosapuram Village,	Rough Stone	457/(P-2)	3.70.0	Roc.112/2016/ Mines dated: 26.02.2020.	26.02.2020 To 25.02.2030
3	Thiru. o.Venkatadri, Pothachendiram Village, Kundumaranapalli Post, Denkanikottai Taluk, Krishnagiri District.	Denkanikottai Taluk, Mugalur Village.	Rough Stone	257/1A, 257/2A, 257/2B(P)), 272/1A (P)	0.39.8 0.04.45 0.97.0 ----- 2.31.75	Roc.402/ 2017/Mines dated: 04.06.2018.	13.06.2018 To 12.06.2023.
				Total			

II. Details of abandoned/Old quarries.

Sl. No.	Name of the lessee	Village	S.F No.	Extent in Hect	GO No.& Date	Lease period.
1	Thiru.M.R.Sivalingappa, S/o Ramaiha Perandapalli village and post,Hosur Taluk Krishnagiri District	Hosur Taluk - Mugalur Village	270 (Part)	5.00.0 Hects	Roc.110/2008 /Mines-2 dated 26.03.2008.	04.09.2008 to 03.09.2018
2	Thiru.Annaiya Reddy s/o. Venkata reddy, No.40, shakambri Layout, Anekal Road, Attibele, Anekal Taluk, Krishnagiri district.	Hosur Taluk - Mugalur Village	231/4e1	0.81.0 Hect	Roc.175/2010 /Mines-2 dated 25.12.2010.	31.01.2011 to 30.01.2016

Details of Proposed quarries

Sl. No.	Name of the lessee	Village & Taluk	S.F No.	Extent in Hect	GO No.& Date	Lease period.
1.	M/s.R.V. Enterprises, Partner.M.Ramamoorthy S/o.Muthappa,D.No.1/16, Masinayanapalli Village, Panchachipuram Post, Hosur Taluk, Krishnagiri District	Shoolagiri, Taluk, Mugahur Village.	Rough Stone	S.F.No.232/2 (Part) Ext: 2.40.0	Roc. 220/ 2019/Mine s dated: 13.05.2019.	Precise area given Instant Proposal

Details of other Proposed/applied quarries

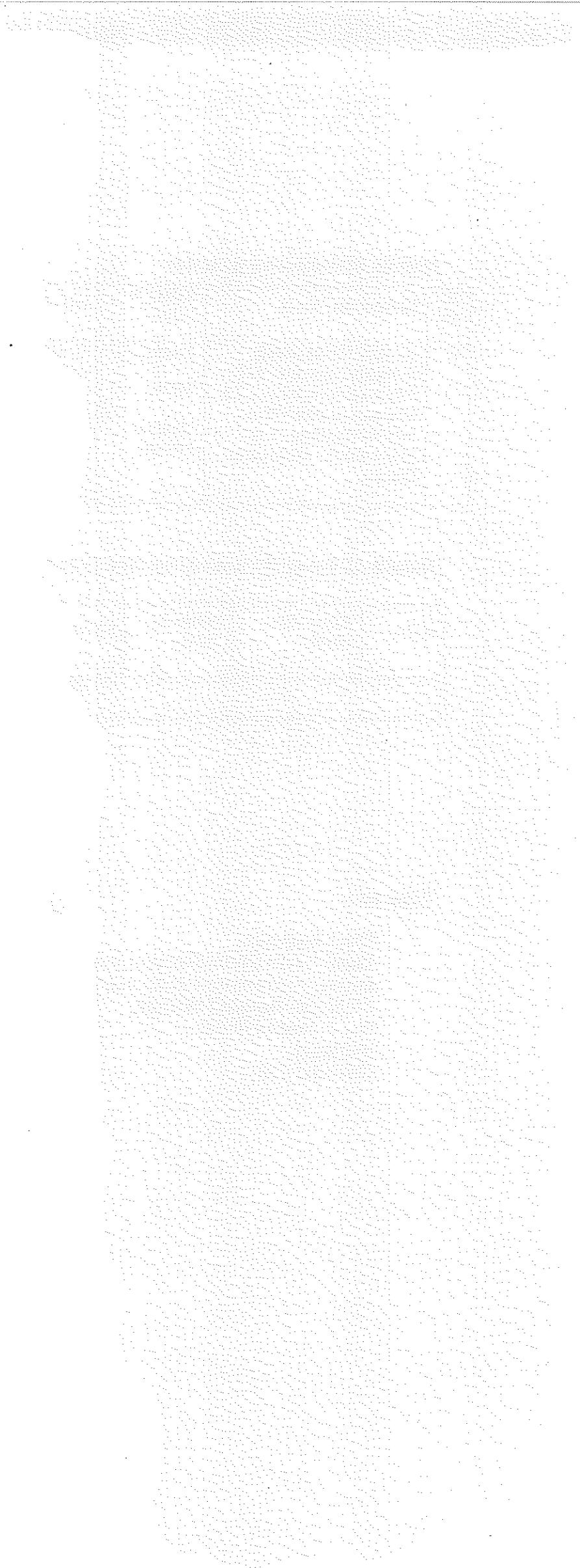
Sl. No.	Name of the lessee	Village & Taluk	S.F No.	Extent in Hect	GO No.& Date	Lease period.
Nil						

Deputy Director,
Dept of Geology and Mining,
Krishnagiri.

Copy to :-

The Chairman,
Tamil Nadu State Environment
Impact Assessment Authority,
3rd Floor, Panakal Maligai,
No. 1 Jeenes Road,
Saidapet,
Chennai -15.

[Signature]
30/7/19





सत्यमेव जयते

THIRU.DEEPAK S.BILGI, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,

Chennai-15.

Phone No. 044-24359973

Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr.No.SEIAA-TN/F.No.9253/ToR- 1202/2022 Dated: 14.07.2022.

To

M/s. R.V Enterprises
Partner.M.Ramamoorthy
S/o. Muthappa, No. 1/16, Machiyakanapalli
Panchakshipuram Post
Hosur Taluk
Krishnagiri 635110

Sir / Madam,

Sub: SEIAA, Tamil Nadu - Terms of Reference with public Hearing (ToR) for the Proposed Rough Stone quarry lease over an extent of 2.40.0 Ha at S.F.No.232/2 (part), Mugalur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by M/s. R.V Enterprises - under project category - "B1" and Schedule S.No.1 (a) - ToR issued along with Public Hearing - preparation of EIA report - Regarding.

- Ref:**
1. Online proposal No.SIA/TN/MIN/76721/2022, 07.05.2022.
 2. Your application submitted for Terms of Reference dated: 17.05.2022.
 3. Minutes of the 287th SEAC meeting held on 22.06.2022.
 4. Minutes of the 532nd SEIAA meeting held on 14.07.2022.

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

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The proponent, M/s. R.V Enterprises has submitted application for Terms of Reference (ToR) with public Hearing on 17.05.2022, in Form-I, Pre- Feasibility report for the proposed Rough Stone quarry lease over an extent of 2.40.0 Ha at S.F.No.232/2 (part), Mugalur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu.

Discussion by SEAC and the Remarks:-

Proposed Rough Stone quarry lease over an extent of 2.40.0 Ha at S.F.No.232/2 (part), Mugalur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by M/s. R.V Enterprises for Terms of Reference (SIA/TN/MIN/76721/2022, 07.05.2022)

The proposal was placed in this 287th Meeting of SEAC held on 22.06.2022. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following

1. The Project Proponent, M/s. R.V Enterprises has applied for Terms of Reference for the proposed Rough Stone quarry lease over an extent of 2.40.0 Ha at S.F.No.232/2 (part), Mugalur Village, Hosur Taluk, Krishnagiri District, Tamil Nadu. It is Govt Poromboke land.
2. The proposed quarry/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.
3. As per the mining plan the lease period is 10 years. The mining plan is for the period of five years & production should not exceed 457422cu.m of rough stone. The annual peak production is 118015cu.m. of Rough Stone (1st year). The ultimate depth is 43 m BGL.

Based on the presentation made by the proponent SEAC recommended to grant of Terms of Reference (TOR) with Public Hearing subject to the following TORs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall prepare and submit an 'Action Plan' for carrying out the realignment of the benches in the

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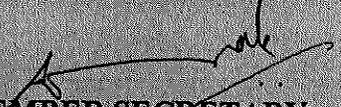
- proposed quarry lease after it is approved by the concerned Asst. Director of Geology and Mining during the time of appraisal for obtaining the EC.
2. The Proponent shall submit a conceptual 'Slope Stability Plan' for the proposed quarry during the appraisal while obtaining the EC, when the depth of the working is extended beyond 30 m below ground level.
 3. The PP shall furnish the affidavit stating that the blasting operation in the proposed quarry is carried out by the statutory competent person as per the MMR 1961 such as blaster, mining mate, mine foreman, II/I Class mines manager appointed by the proponent.
 4. The PP shall present a conceptual design for carrying out only controlled blasting operation involving line drilling and muffle blasting in the proposed quarry such that the blast-induced ground vibrations are controlled as well as no fly rock travel beyond 30 m from the blast site.
 5. The EIA Coordinators shall obtain and furnish the details of quarry/quarries operated by the proponent in the past, either in the same location or elsewhere in the State with video and photographic evidences.
 6. If the proponent has already carried out the mining activity in the proposed mining lease area after 15.01.2016, then the proponent shall furnish the following details from AD/DD, mines,
 - a. What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD/DD mines?
 - b. Quantity of minerals mined out.
 - c. Highest production achieved in any one year
 - d. Detail of approved depth of mining.
 - e. Actual depth of the mining achieved earlier.
 - f. Name of the person already mined in that leases area.
 - g. If EC and CTO already obtained, the copy of the same shall be submitted.
 - h. Whether the mining was carried out as per the approved mine plan (or EC if issued) with stipulated benches.
 7. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/Topo sheet, topographic sheet, geomorphology, lithology and geology of the mining lease area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).

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8. The PP shall carry out Drone video survey covering the cluster, Green belt , fencing etc.,
9. The proponent shall furnish photographs of adequate fencing, green belt along the periphery including replantation of existing trees & safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
10. The Project Proponent shall provide the details of mineral reserves and mineable reserves, planned production capacity, proposed working methodology with justifications, the anticipated impacts of the mining operations on the surrounding environment and the remedial measures for the same.
11. The Project Proponent shall provide the Organization chart indicating the appointment of various statutory officials and other competent persons to be appointed as per the provisions of Mines Act 1952 and the MMR, 1961 for carrying out the quarrying operations scientifically and systematically in order to ensure safety and to protect the environment.
12. The Project Proponent shall conduct the hydro-geological study considering the contour map of the water table detailing the number of ground water pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds etc. within 1 km (radius) along with the collected water level data for both monsoon and non-monsoon seasons from the PWD / TWAD so as to assess the impacts on the wells due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided.
13. The proponent shall furnish the baseline data for the environmental and ecological parameters with regard to surface water/ground water quality, air quality, soil quality & flora/fauna including traffic/vehicular movement study.
14. The Proponent shall carry out the Cumulative impact study due to mining operations carried out in the quarry specifically with reference to the specific environment in terms of soil health, biodiversity, air pollution, water pollution, climate change and flood control & health impacts. Accordingly, the Environment Management plan should be prepared keeping the concerned quarry and the surrounding habitations in the mind.
15. Rain water harvesting management with recharging details along with water balance (both monsoon & non-monsoon) be submitted.
16. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be

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- prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
17. Details of the land for storage of Overburden/Waste Dumps (or) Rejects outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be provided.
 18. Proximity to Areas declared as 'Critically Polluted' (or) the Project areas which attracts the court restrictions for mining operations, should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the TNPCB (or) Dept. of Geology and Mining should be secured and furnished to the effect that the proposed mining activities could be considered.
 19. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 20. Impact on local transport infrastructure due to the Project should be indicated.
 21. A tree survey study shall be carried out (nos., name of the species, age, diameter etc.) both within the mining lease applied area & 300m buffer zone and its management during mining activity.
 22. A detailed mine closure plan for the proposed project shall be included in EIA/EMP report which should be site-specific.
 23. Public Hearing points raised and commitments of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project and to be submitted to SEIAA/SEAC with regard to the Office Memorandum of MoEF& CC accordingly.
 24. The Public hearing advertisement shall be published in one major National daily and one most circulated vernacular daily.
 25. The PP shall produce/display the EIA report, Executive summary and other related information with respect to public hearing in Tamil Language also.
 26. As a part of the study of flora and fauna around the vicinity of the proposed site, the EIA coordinator shall strive to educate the local students on the importance of preserving local flora and fauna by involving them in the study, wherever possible.
 27. The purpose of Green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A


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SEIAA-TN

- wide range of indigenous plant species should be planted as given in the **appendix-I** in consultation with the DFO, State Agriculture University and local school/college authorities. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
28. Taller/one year old Saplings raised in appropriate size of bags, preferably eco-friendly bags should be planted as per the advice of local forest authorities/botanist/Horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner
 29. A Disaster management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.
 30. A Risk Assessment and management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.
 31. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 32. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 33. The Socio-economic studies should be carried out within a 5 km buffer zone from the mining activity. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 34. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 35. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 36. If any quarrying operations were carried out in the proposed quarrying site for which now the EC is sought, the Project Proponent shall furnish the detailed compliance to EC conditions given in the previous EC with the site photographs which shall duly be certified by


MEMBER SECRETARY
SEIAA-TN

MoEF&CC, Regional Office, Chennai (or) the concerned DEE/TNPCCB.

37. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
38. Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this Terms of Conditions besides attracting penal provisions in the Environment (Protection) Act, 1986.

Appendix - I
List of Native Trees Suggested for Planting

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	விவம்
2	<i>Adenanthera pavonina</i>	Manjadi	மஞ்சடி
3	<i>Albizia lobbck</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Uail	உவிலை
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தரை
6	<i>Bauhinia racemosa</i>	Aathu	அத்து
7	<i>Bauhinia tomentosa</i>	Iruvathu	இருவத்து
8	<i>Buchanania axillaris</i>	Kathuma	காதுமா
9	<i>Borassus flabellifer</i>	Panai	பனை
10	<i>Butea monosperma</i>	Murakkamaram	முருக்கமரம்
11	<i>Bobax coiba</i>	Ilavu, Sevvilavu	இலை
12	<i>Calophyllum inophyllum</i>	Punai	புனை
13	<i>Cassia fistula</i>	Sarakondrai	சரகண்டரை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கண்டரை
15	<i>Chloroxylon swietenia</i>	Purasamaram	புரசாமரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjaillavu	கொங்கு, மஞ்சலை
17	<i>Coratia dichotoma</i>	Naruvuli	நரவூலி
18	<i>Crotalaria adansoni</i>	Mavalingam	மாவலிங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உவா
20	<i>Dillenia pentagyna</i>	SiruUva, Siruzha	சீருவா
21	<i>Diospyro seboum</i>	Karungali	கரங்கலி
22	<i>Diospyro schloroxylon</i>	Vaganai	வகனை
23	<i>Ficus amplissima</i>	Kallidhu	கலிடறு
24	<i>Hibiscus tiliaceus</i>	Astrupovarasu	அஸ்துபவரசு
25	<i>Hardwickia binata</i>	Aacha	அச்சா
26	<i>Holoptelia integrifolia</i>	Aayili	அயிலி
27	<i>Lantana coromandelica</i>	Odhuan	ஒதுவன்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மரடறு
29	<i>Lopisanthus tetraphylla</i>	Neikottaimaram	நெிகொட்டைமரம்
30	<i>Limonia acidissima</i>	Vila maram	வில்லை மரம்
31	<i>Litsea glutinosa</i>	Pisinpattai	பிசின்பட்டை
32	<i>Madhuca longifolia</i>	Iluppai	இலுப்பை
33	<i>Mankara hexandra</i>	UlaikkaiPaalai	உலாக்கை பாலை
34	<i>Mimusops elengi</i>	Maizhamaram	மைச்சமரம்
35	<i>Mitragyna parvifolia</i>	Kadamba	கடம்பா
36	<i>Morinda pubescens</i>	Nuna	நுனை
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெளை நுனை
38	<i>Phoenix sylvestris</i>	Eachai	ஏச்சை
39	<i>Pongamia pinnat</i>	Pungam	புங்கம்

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40	<i>Premna mollissima</i>	Munrai	முண்டை
41	<i>Premna serratifolia</i>	Narumunai	நடு முண்டை
42	<i>Premna tomentosa</i>	Makipoorarasu	மலை புண்டை
43	<i>Prosopis cinerea</i>	Vanni maram	வண்டி மரம்
44	<i>Pterocarpus marsipium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vennanagu, Tada	வேண்டாங்குடி
46	<i>Pterospermum xylocarpum</i>	Poluvu	புலுவு
47	<i>Putranjiva roxburghii</i>	Karipala	கரிபலா
48	<i>Safodora persica</i>	Ugaa Maram	உகா மரம்
49	<i>Sesuidus emarginatus</i>	Manipungan, Soapukai	மணிபுண்டை, சோபுகை
50	<i>Serrua asoca</i>	Asoca	அசோகா
51	<i>Streblus asper</i>	Piray maram	பிராய் மரம்
52	<i>Strychnos nuxvomac</i>	Yetti	யெட்டி
53	<i>Strychnos potatorum</i>	Therhang Kottai	தேங்கை கட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia bellenc</i>	Thandri	தாண்டி
56	<i>Terminalia arjuna</i>	Ven marudhu	வேன் மரத்து
57	<i>Toona ciliata</i>	Sandhana vembu	சாந்தா வேம்பு
58	<i>Thespesia populnea</i>	Purvarasu	புரவாசு
59	<i>Walsuratrifoliata</i>	valsura	வால்சூரா
60	<i>Wrightia tinctoria</i>	Veppalai	வேப்பலை
61	<i>Pithecellobium dulce</i>	Kodukkappu	கொடுக்கப்பூ

Discussion by SEIAA and the Remarks:-

The proposal was placed in the 532nd Authority meeting held on 14.07.2022. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Terms of Reference (ToR) along with Public Hearing under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC & normal condition in addition to the following conditions:

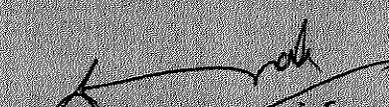
1. Restricting the ultimate depth of mining upto 38m and quantity of 427630 cu.m of Rough stone are permitted for mining over five years considering the environmental impacts due to the mining, safety precautionary measures of the working personnel and following the principle of the sustainable mining.
2. Detailed study shall be carried out in regard to impact of mining around the proposed mine lease area on the nearby Villages, Water-bodies/ Rivers, & any ecological fragile areas.
3. The project proponent shall furnishVAO certificate with reference to 300m radius regard to approved habitations, schools, Archaeological structures etc.

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4. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall address the concerns raised during the public consultation and all the activities proposed shall be part of the Environment Management Plan.
5. The Environmental Impact Assessment shall study in detail the carbon emission and also suggest the measures to mitigate carbon emission including development of carbon sinks and temperature reduction including control of other emission and climate mitigation activities.
6. The Environmental Impact Assessment should study the biodiversity, the natural ecosystem, the soil micro flora, fauna and soil seed banks and suggest measures to maintain the natural Ecosystem.
7. Action should specifically suggest for sustainable management of the area and restoration of ecosystem for flow of goods and services.
8. The project proponent shall study impact on fish habitats and the food WEB/ food chain in the water body and Reservoir.
9. The Terms of Reference should specifically study impact on soil health, soil erosion, the soil physical, chemical components and microbial components.
10. The Environmental Impact Assessment should study impact on forest, vegetation, endemic, vulnerable and endangered indigenous flora and fauna.
11. The Environmental Impact Assessment should study impact on standing trees and the existing trees should be numbered and action suggested for protection.
12. The Environmental Impact Assessment should study on wetlands, water bodies, rivers streams, lakes and farmer sites.
13. The Environmental Impact Assessment should hold detailed study on EMP with budget for Green belt development and mine closure plan including disaster management plan.
14. The Environmental Impact Assessment should study impact on climate change, temperature rise, pollution and above soil & below soil carbon stock.
15. The Environmental Impact Assessment should study impact on protected areas, Reserve Forests, National Parks, Corridors and Wildlife pathways, near project site.
16. The project proponent shall study and furnish the impact of project on plantations in adjoining patta lands, Horticulture, Agriculture and livestock.
17. The project proponent shall study and furnish the details on potential fragmentation impact of natural environment, by the activities.


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18. The project proponent shall study and furnish the impact on aquatic plants and animals in water bodies and possible scars on the landscape, damages to nearby caves, heritage site, and archaeological sites possible land form changes visual and aesthetic impacts.
19. The project proponent shall study and furnish the possible pollution due to plastic and microplastic on the environment. The ecological risks and impacts of plastic & microplastics on aquatic environment and fresh water systems due to activities, contemplated during mining may be investigated and reported.
20. The project proponent shall detailed study on impact of mining on Reserve forests free ranging wildlife.
21. Detailed study shall be carried out in regard to impact of mining around the proposed mine lease area covering the entire mine lease period as per precise area communication order issued from reputed research institutions on the following
- Soil health & bio-diversity.
 - Climate change leading to Droughts, Floods etc.
 - Pollution leading to release of Greenhouse gases (GHG), rise in Temperature, & Livelihood of the local people.
 - Possibilities of water contamination and impact on aquatic ecosystem health.
 - Agriculture, Forestry & Traditional practices.
 - Hydrothermal/Geothermal effect due to destruction in the Environment.
 - Bio-geochemical processes and its foot prints including environmental stress.
 - Sediment geochemistry in the surface streams.
22. Hydro-geological study considering the contour map of the water table detailing the number of ground water pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds etc. within 1 km (radius) so as to assess the impacts on the nearby waterbodies due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided, covering the entire mine lease period.
23. To furnish disaster management plan and disaster mitigation measures in regard to all aspects to avoid/reduce vulnerability to hazards & to cope with disaster/untoward accidents in & around the proposed mine lease area due to the proposed method of mining activity & its related activities covering the entire mine lease period as per precise area communication order issued.


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24. To furnish risk assessment and management plan including anticipated vulnerabilities during operational and post operational phases of Mining.
25. Detailed Mine Closure Plan covering the entire mine lease period as per precise area communication order issued.
26. Detailed Environment Management Plan along with adaptation, mitigation & remedial strategies covering the entire mine lease period as per precise area communication order issued.

A. STANDARD TERMS OF REFERENCE

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State, land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental

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issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of Net Present Value (NPV) and Compensatory Afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any


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other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for Coastal Projects, a CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease with respect to CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government.

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It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be


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- undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 - 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 - 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 - 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 - 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.


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- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed Environmental Management Plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 44) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e) Where the documents provided are in a language other than English, an English translation should be provided.
 - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.

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- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the ToR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the Environment Clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

1. Project name and location (Village, District, State, Industrial Estate (if applicable)).
2. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
3. Measures for mitigating the impact on the environment and mode of discharge or disposal.
4. Capital cost of the project, estimated time of completion.
5. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
6. A detailed study of the lithology of the mining lease area shall be furnished.
7. Details of village map, "A" register and FMB sketch shall be furnished.
8. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that

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there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.

10. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
11. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
12. The EIA study report shall include the surrounding mining activity, if any.
13. Modeling study for Air, Water and noise shall be carried out in this field and incremental increase in the above study shall be substantiated with mitigation measures.
14. A study on the geological resources available shall be carried out and reported.
15. A specific study on agriculture & livelihood shall be carried out and reported.
16. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
17. Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt/ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
18. Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
19. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
20. Likely impact of the project on air, water, land, flora-fauna and nearby population
21. Emergency preparedness plan in case of natural or in plant emergencies
22. Issues raised during public hearing (if applicable) and response given
23. CER plan with proposed expenditure.
24. Occupational Health Measures
25. Post project monitoring plan
26. The project proponent shall carry out detailed hydro geological study through intuitions/NABET Accredited agencies.
27. A detailed report on the green belt development already undertaken is to be furnished and also submit the proposal for green belt activities.
28. The proponent shall propose the suitable control measure to control the fugitive emissions


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during the operations of the mines.

29. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
30. Reserve funds should be earmarked for proper closure plan.
31. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J-11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
 - After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

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- The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.
- The TORs with public hearing prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.I-11013/41/2006-IA-II(D)(part) dated 29th August, 2017.


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Copy to:

1. The Additional Chief Secretary, Government, Environment & Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Member Secretary, Tamil Nadu State Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, APCC (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakam, Chennai - 34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC, Paryavaran Bhavan, CGO Complex, New Delhi - 110003
6. The District Collector, Krishnagiri District
7. The EO/BDO, Mugalur Village, Hosur Taluk, Krishnagiri District
8. Stock File.

Photographs taken during inspection on 31.01.2025

Site Photos (Lat: 12°37'20.0"N, Long: 77°48'55.0"E)



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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI.**

Original Application No.129 OF 2024

M.Veerabhadrapa,
S/o.Madhanagiriappa,
No.27/1. Mugalur Village & Post,
Hossur Taluk, Krishnagiri District- 635115
Email: Veerabhadravishuuu@gmail.com
Mob.No.9962053461.

.....Applica
nt

-VS-

The District Collector,
O/o. Krishnagiri District Collector Office,
Krishnagiri District- 635115
Email: collrkgi@nic.in
Phone No. 04343-239500 & 6 ors.

...Respondents

**REPLY FILED BY THE FOURTH
RESPONDENT- TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:09.04.2025.

Date of hearing on:26.04.2025

